श्री उपसभापति : ठीक हैं(व्यवधान)... श्री एकनाथ के. ठाकुर(व्यवधान)... श्री एकनाथ के. ठाकुर(व्यवधान)...

श्री अबू आसिम आजमी (उत्तर प्रदेश) : सर, वहां बहुत नुकसान हो रहा हैं(व्यवधान)...

شری ابو عاصم اعظمی: سر · وہاں بہت نقصان ہو رہا ہے ...مداخلت...

श्री उपसभापति : अब उसको क्या करें(व्यवधान)... नहीं, यह भी इम्पोर्टेट हैं(व्यवधान)... दोनों इम्पोर्टेट है(व्यवधान)... दोनो इम्पोर्टेट हैं(व्यवधान)... पहले इसे लेते हैं(व्यवधान)... श्री एकनाथ के. ठाकुर(व्यवधान)...

श्री विनय कटियार (उत्तर प्रदेश) : सर,(व्यवधान)...

श्री उपसभापति : देखिए, simultaneously आप यह सब्जेक्ट भी चाहते है और वह सब्जेक्ट भी चाहते हैं(व्यवधान)... आप कौन सा चाहते हैं, वह बताइए।(व्यवधान)... आप बैठिए(व्यवधान)... मैंने उनको बुलाया हैं(व्यवधान)... आप बोलिए।

SUBMISSIONS BY MEMBERS-CONTD.

Bomb-blasts in Hyderabad on the 25th August, 2007

SHRI EKANATH K. THAKUR: Sir, on behalf of my party, Shiv Sena, I join the House in offering our condolences to the bereaved families. Sir, we condemn the attacks in the strongest possible terms. My party leader, Shiv Sena Pramuk, Shri Balasaheb Thackery, has been warning the Indian polity, from time to time, that we are taking these attacks in an individual way, as if they are the attacks on cities, on people, on mosques or mandirs. But these are the attacks on the nation, and my leader has expressed, from time to time, that Indian nation has not only to survive but it has to also prevail. Therefore, instead of being a soft State, we have to become a hard State and we have to come down heavily on the terrorists everywhere. Sir, the Government does not have the courage to attack the camps in Pakistan, Bangladesh and elsewhere.

I have only three points to make. No.1; please send the strongest message to that nation by hanging Afzal today itself. It is the demand of the Shiv Sena Party that Afzal should be hanged, and all the terrorists should be given the message. Secondly, dismiss the Andhra Pradesh Government. The third demand of my party is, restore POTA. These things have to be done. Otherwise, this Government will be considered a Government of*

MR. DEPUTY CHAIRMAN: Shri D. Raja. Not present ... (Interruptions)

SHRI RAVULA CHANDRA SEKAR REDDY: The Home Minister is not present here.

MR. DEPUTY CHAIRMAN: This is not a discussion and I cannot direct the Government...(*Interruptions*)... There are Cabinet Ministers here...(*Interruptions*)... Shri Syed Azeez Pasha.

^{†[}Transliteration in Urdu Script]

^{*} Expunged as Ordered by the Chair.

श्री सैयद अजीज पाशा (आंध्र प्रदेश) : उपसभापति महोदय, 24 अगस्त का जो बर्बर वाकया हैं(व्यवधान)... सर, हैदराबाद में 24 अगस्त को जो दुर्घटना हुई, उसकी जितनी भी निंदा की जाए, कम है(व्यवधान)... यह बर्बरता का बहुत ही(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, please,...(Interruptions) We have to respect whatever we agreed it in the Chamber. Only one Member from each party or individual groups will be given a chance to speak, and not all.

श्री सैयद अजीज पाशा: डिप्टी चैयरमैन सर, यह बात दोहराने की जरूरत नहीं हैं कि आतंकवादियों का कोई मजहब नहीं होता। वे जब चाहे जो चाहे कर सकते हैं। सर, यह वाकया मक्का मस्जिद ब्लास्ट के सौ दिन बाद हुआ और लोग यही कहते हैं कि अगर इस मामले में हुकूमत पेशेरफ्त करती, तो इसे रोका जा सकता था। यूं तो वह केस सी.बी.आई. के हवाले किया गया हैं, मगर उसका कोई खाजिरखां नतीजा नहीं निकला।

सर, लुंबनी पार्क और गोकुल चाट भंडार में जो lethal particles इस्तेमाल किए गए और मक्का मस्जिद में जो lethal particles इस्तेमाल किए गए, दोनों की एक जैसी modus operandi हैं। यह उन्ही लोगों की काली करतूत है, जिन्होने इस से पहले यह करतूत की थी। अब इस मामले में क्या पेशेरफ्त हुई, यह हम को पता नहीं हैं। इस मामले में ऑल पार्टी मीटिंग में मैं भी मौजूद था और हम ने भी अपने मशवरात व suggestions गवर्नमेंट को दिए हैं।

इस मौके पर मैं दो-तीन बाते कहना चाहूंगा। आज जितने भी आतंकवादी हैं, उन के पास hitech methodology आई हैं, तो क्या हमारी सेक्युरिटी फोर्सेस के पास भी उन्हें counter करने के लिए उतनी hitech methodology है? अगर नहीं हैं, तो वह उन के पास होनी चाहिए। दूसरे, जब कभी ऐसा वाकया होता हैं तो हुकूमत अपनी तरफ से high alert या red alert ऐलान करती हैं। मैं कहना चाहता हूं कि सेक्युरिटी फोर्सेस के लिए सिर्फ वाकया होने के बाद ही नहीं बल्कि हरेक दिन high alert या red alert day होना चाहिए, तभी हम उस की रोकथाम कर सकते हैं।

आखिर मे मैं यही कहूंगा कि यह वक्त narrow political consideration का नहीं हैं। इस समय हम को आतंकवाद का मिलकर, एकजुट होकर मुकाबला करना चाहिए और इस के बारे में बहुत गहराई से सोचना चाहिए । शुक्रिया।

श्री उपसभापतिः श्री गांधी आजाद।

श्री गांधी आजाद (उत्तर प्रदेश) : महोदय, हैदराबाद की घटना जो कि आतंकवाद के कारण हुई हो या कोई नक्सलवाद के कारण हुई घटना हो, बहुंसख्यक समाज की ओर से और अपनी ओर से मैं इस संपूर्ण घटना की निंदा करता हूं।

महोदय, इस सदन के माध्यम से मैं गौतम बुद्ध को उद्धत करना चाहता हूं। गौतम बुद्ध ने कहा था "दुनिया में दुख हैं, उस दुख का कारण हैं और अगर कारण का निवारण कर दिया जाए तो दुनिया से दुख दूर हो सकता हैं"। महोदय, मैं सरकार का ध्यान इस ओर आकृष्ट करना चाहता हूं कि चाहे आतंकवाद हो, चाहे नक्सलवाद हो, हरेक का कोई-न-कोई कारण जरूर हैं। इसलिए मेरी राय हैं कि इस समस्या के निराकरण के लिए एक समिति बनाई जाए जोकि एक सर्वेक्षण कराकर इस के कारणों का पता लगाए। तब इस समस्या का

[29AUG.,2007]

निवारण करना आसान होगा। साथ ही साथ इस का मुकाबला करने के लिए अपने फोर्सेज को भी नए हथियारों से लैस किया जाए और उन को चुस्त-दुरूस्त बनाया जाए। तब जाकर इस का निवारण करना संभव हो सकता हैं। महोदय, मुझे आशा ही नहीं, भरोसा भी हैं कि सरकार इस बारे में जरूर कार्यवाही करेगी। इसी के साथ मैं अपनी बात को समाप्त करता हं।

श्री उपसभापति : डा. वरूण मुखर्जी।

DR. BARUN MUKHERJEE (West Bengal): Sir, on behalf of our Party, the All India Forward Bloc, I also condemn this heinous act of violence and bloodshed caused by bomb blasts that killed about 42 innocent people. It is a matter of serious concern. We should not look at it as an isolated incident. Starting from Bombay, Benaras, and then to Hyderabad and Delhi, all these incidents appear to be inter-linked. There is a strong hint that some foreign hand may be involved here. If this is a fact, then it is high time the hon. Home Minister conducted thorough investigation into the whole matter and found out if there was any major plot behind it. The Home Minister should also come out with some positive analysis as also measures that need to be taken. It is unfortunate that when the whole country is bleeding and so many innocent people are dying, Government are trying to pass the buck. It is not the time to pass on the buck whether it is the Centre passing the buck to the State or it is the State passing the buck to the Centre. But it is a matter of national importance. So, it is not the point to be debated here in whose jurisdiction this will come. The major responsibility lies, definitely, with the hon. Home Minister and he should take all such effective measures in this regard. In order to determine the jurisdiction of one State or the Centre, if that be the point, if necessary, a constitutional amendment should also be made.

MR. DEPUTY CHAIRMAN: Please conclude.

DR. BARUN MUKHERJEE: But effective measures must be taken to stop all these serious series of attacks on the innocent people of our country. Thank you very much, Sir.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we have the proud privilege of being the largest democracy in the world. But, it is sad to note that life has become insecure to the common man in this country, whether in an amusement park or in a *chaat* shop or on the road, anywhere. How many more innocent lives are we going to lose? We are afraid that the international terrorism is stretching its wretched hands. To quote our leader, I should say, "If there is an issue between two persons, it turns out to be a quarrel. If there is an issue between two countries, it turns out to be a war." But, here there is no quarrel, there is no war, but still so many innocent people have become victims of these terrorists' heinous acts. Sir, expressing grief and sorrow and passing resolutions are not solutions to this problem. The way we discuss, the decisions we arrive at and the way we implement it, alone will feed hope into the minds of these people.

Sir, I would like to suggest only one or two things to the hon. Home Minister. The weapons and the technology used by the police personnel must be modernised. The intelligence force must be strengthened. This would send a ray of

hope to the people that hereafter such things won't recur here in this country. Sir, I on behalf of my party DMK, while condemning this heinous act, share the grief of those people and the family members who have lost their near and dear ones. Thank you very much, Sir.

MS. PRAMILA BOHIDAR (Orissa): Sir, taking the lives of innocent persons in Hyderabad bomb blasts reminds us all of the similar incidents of killing innocent people by terrorists in Mumbai. This also reminds us of our insufficient and ineffective efforts to nab terrorists and their nefarious designs. Sir, the POTA which was introduced by the NDA Government has been withdrawn by the UPA Government. This should again be brought into operation to control terrorist activities in the country. We should stand united to condemn this cowardly act and take a resolve to discourage recurrence of such acts in future.

SHRI SHARAD ANANTRAO JOSHI (Maharashtra): Mr. Vice-Chairman, Sir, it is with great grief that I pay homage to those killed in Hyderabad explosions. My grief is even greater because ten of the victims happened to come from the college very near where I stay, from the Amrut College of Sangamner. And my grief is even greater because I tried to warn the Principal of the college that it was dangerous to take the students to Hyderabad within a week of the attack on the Bangladesh writer Taslim in Hyderabad, where not only was she attacked, but the attack was defended by certain guarters and a prize was announced for her head. Unfortunately, I could not save these students. The question that is to be raised is, how are we going to stop it in future? I agree with hon. Sitaram Yechury that even when POTA was alive, there was an attack on the Parliament, and, therefore, mere POTA cannot stop further acts of terrorism. What is important is something more proactive, something more effective than POTA. And, I would suggest that Dr. Alexander's six steps can be implemented. If the Government takes immediate steps to declare a partial emergency to deal with the situation of terrorism, that would permit the Government to take the kind of action that Dr. Alexander suggested. Thank you very much, Sir.

SHRI RAM JETHMALANI (Nominated): Mr. Deputy Chairman, Sir, this is an occasion which is pregnant with very, very dangerous potentialities. What has happened is tragic and it is very difficult to suppress one's anger and excitement when one is speaking in the House. Mere expressions of sympathies for those who have lost their lives or for the kith and kin are just not enough. What calls for by this tragic situation is deep introspection. And, Sir, deep introspection requires, first of all, that we must eschew party politics completely. We must stick to strict truth, seek to discover the truth and seek to lay the blame where it ought to lie.

Sir, first of all, I wish to cure this Government of some constitutional superstitions. Terrorism is not a State-subject. Terrorism is not even an aggravated form of public order. Terrorism, the Supreme Court has held, falls within the entry of defence of India which is exclusively the entry of legislative competence and executive competence by the Centre. Therefore, Sir, what has happened in Hyderabad and events like that are certainly not within the purview of the State Governments. They are primarily within the purview of the Government, the Ministry which deals with the defence of this country. If the Defence Minister in this country thinks that it is a matter for the Home Minister and the Home Minister

thinks that this is a matter for the State Governments, Sir, these superstitions must go and the responsibility must be located where it lies.

Sir, I do not agree, at all, that law and more law is the solution of this problem. Mere law is only an escape route for incompetent enforcement of the present law, and it is an excuse for the incompetent politicians whose duty it is to enforce the law. POTA did only two things: denial of bail and confessions to the police being admissible; otherwise, Sir, every act of terrorism involves a serious offence of murder which is the most serious offence known to the law and everything that you can do for the murder, you can do for terrorism.

The most important thing is, this is a case of total failure of our intelligence. I want to know who is the Minister who is in-charge of our intelligence agencies and who is evaluating the intelligence which is received from time to time.

Sir, the House is entitled to know this, the House must be taken into confidence. I want the Minister to tell the House that during the last five years at least, after September 11, 2001, six years have gone by, what information has been received from our intelligence agencies, who are receiving not only salaries but in whose hands and control is the large amount of public money, which is being spent without any transparency or accounts. The second is, to whom is this information conveyed? Who is assessing this information? The third is, was the information ever assessed? Whose duty it was to respond to that information? Whose duty it was to act upon that response by taking concrete steps to meet that grave situation?

Sir, obviously, nothing of the kind has happened in the last six years. The House should be taken into confidence and the Ministers have a lot to explain. This explanation must be called for at the earliest possible opportunity. Sir, let me say one more thing. For successful intelligence, what you require is experts in infiltration. These are the things which, I personally think, even our Ministers are not aware of. You require experts who can infiltrate into every organisation, which you suspect, and that information must then, by a well known experienced hand and espionage must be communicated to the proper authorities and suitable action taken. Sir, I regret to say, that I am, at the moment, of the opinion that until and unless material is forthcoming from the Government, which will dispel my suspicion, which is almost a conviction today, there has been a situation in which some heads must roll. If this country is to be saved we must put in charge more competent people. That is all I wish to say.

श्री तरलोचन सिंह (हरियाणा) : डिप्टी चैयरमैन साहब, हमारे डिफेंस मिनिस्टर साहब यहां बैठे हैं, अभी यह जो वाकया दो दिन पहले हुआ, इसका fall-out क्या हो? हैदाराबाद, international sports city बना था, जब पहले वहां Afro-Asian Games हुए थे। आज ही अखबार में आया हैं कि International Badminton Tournament, जो हैदराबाद में होने वाला था, वह cancel हो गया हैं, दूसरी खबर यह आई हैं कि हैदराबाद मे जो क्रिकेट मैच होना है, आस्ट्रेलिया वाले refuse कर रहे हैं, तीसरा, वर्ल्ड की Army Games are scheduled to be held जहां 100 countries आने वाले हैं, खतरा यह हैं कि क्या वह World Games जो पहली बार इंडिया में होने वाले हैं, अब होंगे या नहीं होंगे?

[RAJYA SABHA]

उपसभापति जी, मेरी यह विनती हैं कि जब भी कोई वाकया होता हैं, तो हम एक ही बात सुनते हैं कि यह पाकिस्तान ने किया हैं, हमारे पास एक ही scapegoat हैं, उसके बाद मामला खत्म, अब इसमें बंग्लादेश भी जुड गया हैं। वाकया भारत में हुआ हैं, लेकिन हम पाकिस्तान और बंग्लादेश का नाम लेकर बात को खत्म कर देते हैं। तीसरी बात मैं यह कहना चाहता हूं कि सरकार यह पालिसी न इस्तेमाल करे कि जहां आतंकवाद होता हैं, उसे कोई religious body या religion करता हैं। पंजाब इसका बुरा उदाहरण हैं, वहां 30,000 निर्दोष सिक्खों को Kill किया गया, यह कहकर कि वे आतंकवादी थे। कहीं यह बात दोबारा दोहराई न जाए। आतंकवाद का मजहब और धर्म के साथ कोई लिंक नहीं हैं, आतंकवादी का कोई धर्म नहीं है। मैं विनती करना चाहता हूं कि इसको सीरियसली लिया जाए और पिछले उदाहरणों को देखकर सरकार इस बारे में काम करे।धन्यवाद।

श्री राज मोन्दिर सिंह मजीठा (पंजाब) : ऑनरेबल चेयरमैन साहब, मैं शिरोमणि अकाली दल की तरफ से इस घटना की जोरदार लफ्जो में निंदा करता हूं। पंजाब के लोगों ने terrorism को अपने शरीर पर झेला है। सरदार तरलोचन सिंह जी ने जो बात कहीं, उसके साथ मैं सहमत हूं। मेरा एक ही प्रपोजल है, जैसे राम जेठमलानी साहब ने कहा कि हमारी intelligence में कुछ कमी हैं। जब कारगिल का वाकया हुआ था, तब भी intelligence पर अंगुली खड़ी हुई थी, अब भी ऐसे वाकयात हो रहे हैं और हमें इन पर सख्त action लेना चाहिए और हमारी intelligence को इतना मजबूत कर देना चाहिए कि ऐसे वाकयों के बारे में हमें पहले से पता लग सके। इन्ही शब्दों के साथ, मैं आपको धन्यवाद देता हूं और में चाहूंगा कि इस मामले पर हाउस में पूरी बहस हो। धन्यवाद।

DR. K. KESHAVA RAO (Andhra Pradesh): Sir, I am not trying to seek some kind of a bonus for speaking as a second Congressman. But, as an eyewitness to the entire episode, let me tell you first, as a shocked Hyderabadi I am really grateful to the entire House for the kind of solidarity they have expressed, the kind of concern you have shown.

MR. DEPUTY CHAIRMAN: Mr. Reddy, what is it? ... (Interruptions) ...

SHRI RAVULA CHANDRA SEKAR REDDY: I was not in my seat. He went on to say that my Leader was away in a marriage. In fact, he came out in between the marriage. It is not fair to make such an allegation...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no, please sit down. Don't raise this. Some serious discussion is going on. ...(Interruptions)...

DR. K. KESHAVA RAO: I am telling you as far as I am concerned. I do not want to mix politics at all into this field. There is no gainsaying that the elders who took part in the debate today did not mix politics at all except for two or three interventions that you did.

MR. DEPUTY CHARIMAN: Please keep up that.

DR. K. KESHAVA RAO: I am one of those who do that, Sir. Let me tell you, I am thanking TDP, I am thanking CPI for the first time. Soon after the incident we had an allparty meeting. The kind of suggestions that TDP gave - because the person who joined us was none less than the former Home Minister - showed us how SIT has done, how the CBI failed. He took the floor for half an hour and gave suggestions I was the first person who said, 'All that he has said should be

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unanimously accepted.' It is only on your advice a SIT has been constituted. First you had asked for a Judicial Commission. But, later, when I and the Government joined the issue, you dropped it. I am also thankful to the BJP. Sir, the next day we had an All-Party public meeting where the BJP President said on the platform that अमन का पैगम्बर हैं पैगम्बर मोहम्मद । उन्होने इतनी तारीफ की, इतनी तारीफ की कि आंखों में खुशी का पानी आना चाहिए। वहीं MIM को देखिए। MIM वालों ने कहा कि दहशत हमारी कोई मजहब नहीं हैं।Every party joined us to condemn it and gave suggestions. As far as the Government is concerned, we said that if there is anything to be corrected, we would correct it. If there are any things that are wanting...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Hanumantha Rao, please ... (Interruptions)

DR. K. KESHAVA RAO: This is not an occasion at all to bring politics. Let me tell you that any attack on individual citizen is an attack on India and attack on India's soul. And, what you are leaving is indelible. This will remain for decades in the minds. So, we have to look at terrorism as a whole. As my DMK friend has rightly said, 'if two people fight, it is a quarrel. If two nations fight, it is a war.' But, we are not known what exactly terrorism is, because it runs in anonymity. Extremism is different from that. We have been able to grapple with extremism. We have been able to grapple with naxalism. We have been able to face the ULFA. We are facing the LTTE. We are facing everything. But, we are not able to control terrorism for the simple reason that it operates anonymously. We have all the studies made what kind of situation it takes advantage of. It is unfortunate ...(Interruptions)...

श्री उपसभापति : आप बोलिए, आप बोलिए।

DR. K. KESHAVA RAO: Sir, I said all this requires...(Interruptions)...I understand that you are a great thinker. If your extra-sensory powers can tell us who created this, please tell us so that we can solve it...(Interruptions)...I don't have any extra-sensory power. So, let us really concentrate to say that Hyderabad is, unfortunately, becoming, if not emerging, some kind of a centre. We are all concerned. We are really concerned about it...(Interruptions)...

श्री विनय कटियार (उत्तर प्रदेश) : आप उनके साथ मिलकर चुनाव लड़े थे(व्यवधान)...

श्री उपसभापति : आप बैठिए, यह ठीक नहीं हैं कटियार जी, यह सही नहीं हैं(व्यवधान)... Nothing will go on record...(Interruptions)....Nothing will go on record(Interruptions).... Please sit down...(Interruptions)....This is wrong...(Interruptions)....No, no यह क्या हैं?(व्यवधान)... प्लीज बैठिए। सूषमा जी आप बोलिए(व्यवधान)...

श्री विनय कटियार ः*

MR. DEPUTY CHAIRMAN: Mr. Katiyar, this is not correct ...(*Interruptions*)...You have not been allowed...(*Interruptions*)...You are completely disturbing the House...(*Interruptions*)...Please sit down...(*Interruptions*)...I have not identified you...(*Interruptions*)...Please sit down...(*Interruptions*)...I have not identified

^{*} Not recorded.

जब आपका समय आएगा तब आप बोलिएगा। Nothing will go on record of what he is saying...(*Interruptions*)... Please conclude...(*Interruptions* आप जो भी बोलेंगे वह रिकॉर्ड में नहीं जाएगा। मैं कह रहा हूं कि बगैर मेरे परमिशन के आप बोल रहे हो, nothing will go on record.

DR. K. KESHAVA RAO: Sir, therefore, any good suggestion given by all political parties, including the Samajwadi Party, will be accepted. We want to do it. We understand it. This is like a great demon which has to be fought against by all. The Government alone cannot do it. There cannot be a better person than Shri Jethmalani who explained how the Centre is responsible. Nonetheless, the State Chief Minister got up to say...(*Interruptions*)...It is my last sentence. He said a disaster has happened. Somebody has to be responsible. Here is the first Chief Minister in the country who got up and said that something did happen. So, somebody must be responsible. All cannot say that we are responsible. He said, 'I am morally responsible.' That means, he wants to be alert. That means, the Government machinery has to further open up itself to all of you, because the Governments alone cannot solve such a kind of problem. It is immaterial whether this subject comes under the State List or the Union List. What we want is that people should join us. We are fighting for it...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Mr. Rao, don't take cognizance of what he says ... (Interruptions)...

DR. K. KESHAVA RAO: Let us all join together. We will go back, at least, Mr. Chandra Sekar or whoever, to the State with new encouragement to fight this out ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let us take up the Zero Hour. Mr. Santosh Bagrodia...(Interruptions)... मैं आपको बुलाऊंगा

SHRI RAVULA CHANDRA SEKAR REDDY: Sir, I may be permitted to make a point. Having debated this issue at length, where is the hon. Home Minister? There has to be some sort of respect to the House...(*Interruptions*)...What is the purpose of this entire debate? ...(*Interruptions*)...

श्री उपसभापति : भंडारी जी, मैं आपको बुलाऊंगा।(व्यवधान)...

प्रो. राम देव भंडारी : सर, बिहार का मामला है।

प्रो. राम देव भंडारी : बागडोदिया साहब से मेरी बात हो चुकी थी कि मुझे बिहार का मामला पहले उठाना हैं।

श्री उपसभापति : मुझे वह बताया नहीं था।(व्यवधान)...

श्री उपसभापतिः मुझे वह बताया नहीं गया था।(व्यवधान)...

प्रो. राम देव भंडारी : उन्होने ऐसा आश्वासन भी दिया था।

श्री संतोष बागडोदिया (राजस्थान) : सर, अगर ये पहले उठाना चाहें, तो इनको पहले यह मामला उठाने दीजिए।

श्री उपसभापति : ठीक हैं बोलिए।(व्यवधान)... Mr. Reddy, please sit down...(Interruptions)... No; no, this is not a debate. I cannot ask the Government to reply immediately. ...(Interruptions)...

कुछ माननीय सदस्य : सर, आप होम मिनिस्टर को बुलाइए।(व्यवधान)...

श्री उपसभापति : भंडारी जी, आप बोलिए।(व्यवधान)...

SHRI V. NARAYANASAMY (Puducherry): Sir, I have a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Where is the debate? ...(Interruptions)... No point of order ...(Interruptions हनुमंत राव जी, आप बैठिए।....(व्यवधान)...

श्री वी. मैत्रेयन : सर, आन्ध्र का पहले जवाब चाहिए।(व्यवधान)...

MR. DEPUTY CHAIRMAN: No; no, आप बैठिए, प्लीज बैठिए। एक मिनट। This was a notice, which we discussed, for suspension of Question Hour. उसके ऊपरwe all were allowed by agreement. It never happens, but, because of the seriousness of the issue, it was allowed. Now, the Government is aware of the sentiments of the House. The hon. Minister will come here to reply, but we cannot say that the Government should immediately reply on this...(Interruptions)...

श्री दिग्विजय सिंह (झारंखड) : सर, यह क्या बात हैं?(व्यवधान)...

श्री उपसभापति : देखिए, आप सुनते नहीं हैं और उठकर खड़े हो जाते हैं।(व्यवधान)... आप सुनते नहीं हैं और उठकर खड़े हो जाते हैं।(व्यवधान)... दिग्विजय सिंह जी, आप चेयर को(व्यवधान)... आप बैठिए। आप बैठिए(व्यवधान)... प्लीज बैठिए। .. देखिएthis is not a debate. I am sure...(Interruptions)...I am sure ...(Interruptions)... I am sure, the Government will...(Interruptions)...

कुछ माननीय सदस्य :सर, आगरा भी तो जल रहा हैं, आगरा पर बात कराइए।(व्यवधान)...

श्रीमती सुषमा स्वराज (मध्य प्रदेश) :उपसभापति जी, आपने ठीक कहा कि इस विषय की गंभीरता को जानते हुए सभापति जी ने प्रश्न-काल भी स्थागित किया और हम सबको अपनी बात कहने की इजाजत दी, लेकिन हमारी बात talk out थोड़े ही हो जाएगी। उसका logical conclusion क्या हैं कि उसके बाद गृह मंत्री अपनी बात कहेंगे।(व्यवधान)...

श्री उपसभापति : देखिए, स्टेटमेंट आएगा।(व्यवधान)...

श्रीमती सुषमा स्वराज : नहीं, यह कोई आरोप थोड़े ही हैं।(व्यवधान)...

MR. DEPUTY CHAIRMAN: The Government may not...(Interruptions)... जरा सुनिए(व्यवधान)... जरा सुनिए।(व्यवधान)... I have asked the Parliamentary Affairs Minister to respond. He wants to react. ...(Interruptions)... Don't you what to(Interruptions)...

श्री एस.एस. अहलुवालिया (झारखंड) : सर, गृह मंत्री को यहां बुलाइए।(व्यवधान)... पार्लियामेंटरी अफेयर्स मिनिस्टर को हम क्या(व्यवधान)... आप गृह मंत्री को बुलाइए।(व्यवधान)...

श्री उपसभापति : मिनिस्टर अहलुवालिया , आप सुनिए।(व्यवधान)... देखिए, प्लीज ... लोक सभा में भी debate हो रही हैं? वहां भी होम मिनिस्टर को रहना चाहिए और यहां भी रहना चाहिए , यह नहीं हो सकता।(व्यवधान)... जरा सुनिए(व्यवधान)... आप पार्लियामेंटरी अफेयर्स मिनिस्टर को नहीं सुनना चाहते हैं?(व्यवधान)... प्लीज, ... मिनिस्टर दिग्विजय सिंह, आप जितना भी कहें, मैं सुनने के लिए तैयार हूं।(व्यवधान)...

श्री दिग्विजय सिंह : सर, यह सवाल हमने उठाया था।(व्यवधान)...

श्री उपसभापति : मैं क्या करूं?(व्यवधान)... The Minister has a prerogative. He wants to say something. ... (Interruptions)...

कार्मिक, लोक शिकायत , और पेंशन मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री सुरेश पचौरी): उपसभापति महोदय, जहां तक हैदराबाद में बम विस्फोट की दुर्भाग्यपूर्ण घटना का प्रश्न हैं।(व्यवधान)...

श्री एस.एस. अहलुवालिया : गृह मंत्री इसका जवाब दें।(व्यवधान)...

श्री उपसभापति : आप पहले पार्लियामेंटरी अफेयर्स मिनिस्टर जो बोल रहे हैं, उनको सुनिए।(व्यवधान)...

श्री एस.एस. अहलुवालिया : हम उनको क्यों सुनेंगे?(व्यवधान)...

श्री उपसभापति :वे क्या बोलते हैं , वह सुनिए।(व्यवधान)... नहीं। यह सब नहीं हो सकता हैं। यह जबर्दस्ती है।(व्यवधान)... You are going back from whatever you agreed to. ...(Interruptions)... You are going back on the agreement. ...(Interruptions)... You are going back on the agreement. ...(Interruptions)...

श्री सुरेश पचौरी : सर, आपके निर्देशानुसार सरकार इस पर वक्तव्य देने के लिए तैयार हैं। वक्तव्य देने के बाद जैसा कि सदन की परम्परा रही हैं और नियम में प्रावधान हैं- जो भी समय निश्चित किया जाएगा, उस समय इस पर चर्चा करने के लिए भी सरकार तैयार है।(व्यवधान)... क्योकि आप जानते हैं कि उस सदन में ऐडजर्नमेंट मोशन लगा हुआ हैं और(व्यवधान)...

श्री एस.एस. अहलुवालिया : गृह मंत्री को बुलाया जाए।(व्यवधान)...

श्री उपसभापति : यह गलत हैं। यह जबर्दस्ती हैं।(व्यवधान)... ऐसा नहीं करना चाहिए। आपको सदन की परम्परा का ध्यान रखना चाहिए।(व्यवधान)... अहलुवालिया जी, आप बात सुन लीजिएऽ(व्यवधान)... यह ठीक नहीं हैं।(व्यवधान)...

श्री सुरेश पचौरी : सरकार इसके लिए तैयार हैं।(व्यवधान)...

श्री उपसभापति : सुषमा जी, जो बात हुई थी(व्यवधान)... This is not correct. ...(Interruptions)... This is not accordig to the agreement. ...(Interruptions)... I am

making it a point. ...(Interruptions)... अगर आप हाउस चलाना नही चाहते तो अलग बात हैं।(व्यवधान)... देखिए, लोक सभा में गृह मंत्री लोक सभा में है।(व्यवधान)... लोक सभा में यह चल रहा हैं।(व्यवधान)...

श्री एस.एस. अहल्वालिया : लोक सभा ऐडजर्न हो गयी हैं।(व्यवधान)...

MR. DEPUTY CHAIRMAN: I am sorry, this is against the agreement. ...(Interruptions)... This is against the understanding. ...(Interruptions)... I feel very bad that the Members are going back on the agreement. ... (Interruptions) ... After a smooth debate, the Members are going back and this is really bad. ... (Interruptions)... I am very sorry. ...(Interruptions)... I request the party leaders to calm them. ...(Interruptions)... This is not correct. ... (Interruptions) This is not correct ... (Interruptions) Otherwise, there is no meaning for agreement. ... (Interruptions) There is no meaning for agreement. ...(Interruptions)... You can say anything. ...(Interruptions)... No; no. ...(Interruptions यह बहुत गलत हैं। पाणि जी, यह गलत बात हैं।(व्यवधान)... वे जवाब देंगे।(व्यवधान)...(व्यवधान)... मिनिस्टर ने स्टेटमेंट दी हैं कि the Government is agreeable for further discussion. ...(Interruptions)... The Government is agreeable for further discussion. ...(Interruptions).. This is totally wrong. ...(Interruptions) ... Mr. Reddy, this is totally wrong. ...(Interruptions) ... I never expected that after reaching an understanding, you would do it. ... (Interruptions) ... Please don't do it. ...(Interruptions)... This is wrong. ...(Interruptions)... You are not going to ...(Interruptions)... You are not going to solve the problem of terrorism like this. ...(Interruptions)... Mind it. ...(Interruptions)... The problem of terrorism cannot be solved by coming to the Well of the House. ...(Interruptions)... It can be solved by a discussion. ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, I am on a point of order. ... (Interruptions)

MR. DEPUTY CHAIRMAN: Where is the point of order, Mr. Narayanasamy? ...(Interruptions)... What is there for point of order? ...(Interruptions)... Where is the point of order? ...(Interruptions)... The House is adjourned till 2.00 P.M.

The House then adjourned at forty-three minutes past twelve of the clock.

The House reassembled at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

MR. DEPUTY CHAIRMAN: The Appropriation (Railways) No.3 Bill, 2007. ... (Interruptions)...

श्री अमर सिंह : सर, आगर का मामला हैं, आगरा जल रहा हैं।(व्यवधान)...

श्री उपसभापति : अमर सिंह जी, आप बैठिए।(व्यवधान)... जरा बैठिए।(व्यवधान)...

श्री अमर सिंह : सर, हर चीजें नोटिस की नहीं होती है।(व्यवधान)...

श्री उपसभापति : यह हाउस की परम्परा नहीं हैं।This is not Zero Hour. ...(Interruptions)... The hon. Minister ...(Interruptions)...

श्री अमर सिंह : लेकिन आगरा का जो मसला हैं, वहां काफी लोग मारे गए हैं(व्यवधान)...

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[RAJYA SABHA]

श्री उपसभापति : आगरा के लिए आप क्या कर सकते हैं, It is a State subject. ...(Interruptions)... A notice has to be given ...(Interruptions यह हाउस नोटिस से चलता हैं, यह हाऊस रूल पर चलता हैं।(व्यवधान)...

श्री अमर सिंह : सर, मैं भी हाउस चलाना चाहता हूं(व्यवधान)... वहां पर लोग हिन्दू मुसलमानों का दंगा करवा रहे है।(व्यवधान)...

श्री उपसभापति : आप इसको कल उठाइए, कल नोटिस दीजिए न।(व्यवधान)...

श्री अमर सिंह : सर, कल तक तो काफी लोग मर जाएंगे।(व्यवधान)...

श्री उपसभापति : कल उठाइए, आप नोटिस दे देजिए उसके ऊपर चेयरमैन डिसीजन लेंगे।(व्यवधान)...

श्री उदय प्रताप सिंह (उत्तर प्रदेश): यह कम्युनल मामला हैं।(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please allow the Business to go on. ... (Interruptions)...

श्री अमर सिंह : सर, हम कल तक नोटिस का इतंजार नहीं कर सकते । कल तक तो सब खत्म हो जाएगा(व्यवधान)....

श्री वीरेन्द्र भाटिया (उत्तर प्रदेश): वहां सरकार फेल हो गई हैं(व्यवधान)...

श्री उपसभापति :कल आप नोटिस दें तो उसके ऊपर कुछ डिसीजन लेंगे।(व्यवधान)...

श्री अमर सिंह :आन्ध्र का जवाब नहीं दिया तो अब आगरा का क्या(व्यवधान)...

श्री उपसभापति : अमर सिंह जी, आपको जो कुछ बोलना था बोल लिए, अब बंद कीजिए।(व्यवधान)...

Please allow the Business. ... (Interruptions) ...

GOVERNMENT BILL

The Appropriation (Railways) No. 3 Bill, 2007

रेल मंत्री (श्री लालू प्रसाद): महोदय, में प्रस्ताव करता हूं

"कि रेलो के प्रयोजनार्थ वित्तीय वर्ष 2007-2008 की सेवाओं के लिए भारत की संचित निधि में से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए

The question was proposed.

श्री सुरेन्द्र लाठ (उड़ीसा): धन्यवाद उपसभापति महोदय, हम रेलवे की अनुपूरक मांगों पर विचार करने के लिए आज सदन में उपस्थित हुए हैं। महोदय, जैसा कि परम्परा हैं कि इन अनुपूरक मांगों पर विचार करते समय हम सब रेलवे के कार्याकलापों के बारे